

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 40

IVN.P 6/2024 IVN.P

10/2024

In

C.P. (IB)/487(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: STATE BANK OF INDIA

V/s

SHRI KAILASH SHAHRA

SECTION 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Nikhil Rajani a/w Mr. Shreyansh Desai, Ld. Counsel for the Intervention Petition 06/2024. Mr. Malhar Zatakia, Ld. Counsel for the Intervener Union Bank of India in Int. Petition 10/2024.
2. The RP is directed to deal with the objections raised in the intervention Petitions and file additional report.
3. List this matter for further consideration on **05.08.2024**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)